

From

Registrar General,
High Court of Uttarakhand,
Nainital.

To,

1. All the District Judges, Uttarakhand Judiciary.
2. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
5. Principal Judge/ Judges, Family Courts, Uttarakhand Judiciary.
6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
7. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Centre, Ist Floor, House No.85/1, Laxmi Road, (Near Favvara Chauk), Dehradun.
8. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
10. Registrar, State Consumer Disputes Redressal Commission, House No. 23/16, Circular Road, Dalanwala, Dehradun, 248001.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District U.S.Nagar.
13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and U.S.Nagar.
18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.

C.L. No. 03 /UHC/Admin.A/2024

Dated: March 07 , 2024.

Subject: Regulations in view of The Uttarakhand Government Servants' Conduct Rules 2002.

Sir/Madam,

Considering the Uttarakhand Government Servants' Conduct Rules, 2002, and the relevant provisions thereof, the Hon'ble Court has been pleased to constitute following regulations, for strict compliance of all the concerned:

- a. No Government employee, directly or indirectly, through any post, tweet or otherwise, discuss or criticize on social media, any policy pursued or action taken by the higher authorities, nor shall he/she, in any manner, participate

in any such discussion or criticism on social media pages/ communities/ micro-blogs.

- b. No Government employee shall post, on social media, any such content or comments about co-workers or higher officials that are vulgar, obscene, threatening, intimidating or that violate the conduct rules of employees.
- c. No Government employee shall post grievances pertaining to their workplace on social media in the form of videos, posts, tweets or blogs, or in any other form. He/she will have to follow the already established channels of complaint redressal existing in the department.

In case of any violation of the above regulations, disciplinary proceedings can be initiated.

You are, therefore, informed accordingly with the request to bring the contents of the above Circular Letter to the notice of all concerned.

Yours sincerely
Sd/-
(Ashish Naithani)
Registrar General

No. 1371 /UHC/Admin.A/2024

Dated: March 07 , 2024.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice with request to place this Circular Letter before Her Lordship for kind perusal.
2. PS(s)/PA(s) to Hon'ble Judge(s) with the request to place the same before His Lordship for kind perusal.
3. All the Registrars/O.S.D./Secretary HCLSC of the Court.
4. Joint Registrar/ Deputy Registrars of the Court.
5. Joint P.P.S. of the Court.
6. Head P.S. with the request to inform all P.S./P.A. of the Court.
7. I/c Head B.S. with the request to inform all Bench Secretaries/A.R.O.s attached with him.
8. Deputy Registrar (I.T.) of the Court with request to upload the Circular Letter on the official website of the High Court of Uttarakhand.
9. P.S./P.A. to Registrar General.
10. All the Assistant Registrars/ C.P.O./ Librarian/ Section Officers / Protocol Officer/ Public Relation Officer of the Court with request to inform the staff of their respective sections.
11. Management Officer of the Court with request to circulate amongst all Drivers and Group D employees of the Court.
12. Guard File.

Registrar General